

(a) growth rate of the present percentage of population in the country and the extent of increase in the growth rate on compared to in the last decade;

(b) the total population of the country by the end of the present century and during the first decade of the next century on the basis of the current growth rate; and

(c) the steps taken or proposed by the Government to control the population growth?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Growth rate of population has actually substantially declined during the last decade. The annual growth rate of population measured in terms of natural growth rate was 1.85 per cent in 1996 compared to 2.15 in 1986.

(b) As per the Report of the Technical Group on Population Projection, constituted by the Planning Commission in August, 1996, the projected population at the national level, as on 1st July, 2000, 2001, 2006 and 2011 is projected to be as below:

*Population (in '000) as on 1st July—India*

<u>Year</u>	<u>Population</u>
2000	1,002,142
2001	1,017,544
2006	1,099,995
2011	1,184,939

(c) The overriding objective guiding the Family Welfare programmes continue to stabilise population of the country at a level consistent with the needs of national, development. The system of Centrally determined method-specific targets for family planning has been dispensed with since April, 1996 in all the States/UTs. Immunization, Vitamin-A supplementation and Oral Rehydration Salt therapy will be sought to be provided to all needy children, maternity services including vaccination for Tetanus and treatment for anaemia will be provided to all women in reproductive age group and birth control facilities will be provided to desirous couples and they will be encouraged to use these more during IX Plan.

The Reproductive and Child Health Programme (RCH), which is an integrated approach to the family

welfare programme is being implemented in the Ninth Five Year Plan. The concept of RCH is to provide to the beneficiary need based, client centered, demand driven and high quality services. This is being sought to be achieved by improving facilities for family welfare services under various specific programmes.

*[English]*

#### **National Fertilizer Limited**

4907. SHRI CHANDU LAL AJMEERA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the number of inquiries against the officials of National Fertilizers Ltd. are pending and loss incurred by the company thereby; and

(b) the action proposed to be taken against the erring officials?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) and (b) Seven departmental enquiries are pending against the officials of National Fertilizer Limited (NFL).

The Central Bureau of Investigation (CBI) has filed charge-sheets in three cases for prosecution of serving/retired officials of NFL. The CBI has also registered three regular cases for investigation into the criminal culpability of serving/retired officials of NFL.

As per the calculation made by NFL, the total amount involved in these cases is of the order of Rs. 143 crore.

In the absence of a final decision in these enquiries/cases, it is not possible to indicate the action to be taken against the officials concerned.

#### **Bride Burning/Dowry Deaths**

4908. SHRIMATI SANGEETA KUMARI SINGH DEO :  
SHRI AMAR ROYPRADHAN :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of bride burning and dowry death cases reported from March 1, 1997 to March 1, 1998;

(b) the number of persons arrested in such crimes;

(c) the number of cases out of them are under investigation;

(d) the number of cases in which the chargesheet have been submitted and the trial has already been over before the trial court;

(e) whether the Government propose to set up a special court for speedy dispensation of justice for these heinous offences; and

(f) if so, the time by which special court is likely to be set up?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) 4215 cases of dowry death (section 304B IPC) and 494 cases of murder for dowry by burning (section 302 IPC) during the period March 1997 to February 1998 have been reported so far.

(b) to (d) The requisite information is not yet available with the Central Government.

(e) to (f) The Administration of Justice in District/ Subordinate Courts comes under the purview of the concerned State Governments/High Courts. It is for the concerned State Governments/High Courts to set up such courts according to their requirements.

#### **Arrest of ISI Agents**

4909. SHRI SATYA PAL JAIN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of ISI agents arrested for doing various anti-national and pro-terrorists activities in the country during the last three years;

(b) the number of ISI agents prosecuted/convicted and let off;

(c) the number of ISI agents still in jails in India facing trials or under-going imprisonment; and

(d) the number of terrorists sent back to Pakistan without proper trials or after trials?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) (a) 49 ISI agents have been arrested during last three years.

(b) to (d) The cases in which the ISI agents have been arrested are either under trial or under investigation.

#### **Courts dealing with the Atrocities done on SCs/STs**

4910. SHRI K. YERRANNAIDU : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the Government of Andhra Pradesh has requested for sanction of Rs. 647.95 lakhs for setting up of courts to deal with cases of atrocities with Scheduled Castes and Scheduled Tribes exclusively;

(b) if so, the decision taken by the Government in this regard; and

(c) the time by which the sanction is likely to be accorded?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Government of Andhra Pradesh had worked out tentative estimates of likely additional financial requirement of Rs. 647.95 lakhs for setting up of Exclusive Special Courts in every district to deal with cases of Atrocities on Scheduled Castes and Scheduled Tribes. It was also requested that the Central Government may sanction this amount as a 100% Central Assistance.

(b) and (c) As the implementation of Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 is a Centrally Sponsored Scheme, the Central Assistance is released to the States on matching basis of 50:50. The Central Assistance is released as and when the Government of Andhra Pradesh provides the required provision in their budget for this purpose.

#### **Expenditure on MBBS and MD Students**

4911. SHRI MAHESH KANODIA :  
SHRI HARIKEWAL PRASAD :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the expenditure incurred on each student of MBBS and MD in Government Medical Colleges by the Government;

(b) the share of the said expenditure realised from the students;

(c) the number of doctors migrated to other countries after completing their studies in Government Medical Colleges;

(d) whether the Government propose to make it mandatory for the doctors obtaining degrees from Government medical colleges to serve in rural and backward areas for a specific period;